

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.109/2020

Dated this the 23rd day of August, 2021.

**Coram : Hon'ble Shri Jayesh V.Bhairavia, Member (J)
Hon'ble Dr. A.K.Dubey, Member (A)**

Jatinbhai P Bhatt
Aged 64 years, Male
Residing at-
318/ Jasraj Residence Cum Plaza
Waghodia Road,
Parivar Char Rasta,
Vadodara- 390009

....Applicant

(By Advocate : Mr.Vaibhav V Goswamy)

Versus

1. The General Manager
Western Railway
Churchgate,
Bombay-400 020.
2. The Divisional Manager
Western Railway,
Divisional Railway Manager's Office,
Pratapnagar
Vadodara-390 004.

..... Respondents.

(By Advocate: Ms.A B Makwana)

O R D E R (ORAL)

Per : Hon'ble Shri J.V. Bhairavia, Member (J)

1. In the instant OA, limited prayer of the applicant is that he has filed Revision Application dated September 2017 before the Revisional Authority i.e. respondent no. 2 herein against the penalty of compulsory retirement with 2/3rd pensionary benefits passed by Disciplinary Authority on 29/08/2012 and the order passed by the Appellate Authority dated 04/07/2017, the said revision petition/application filed under the provision of Rule 24 (2) of Railway Servants (Discipline and Appeal Rules 1968) has stated to be not decided till date by the Revisional Authority.
2. Per contra Ms. A B Makwana appears for the respondent. She submits that the respondent will consider and decide the revision application expeditiously if not decided till date.
3. Considering the aforesaid submission and request, we dispose of this OA with a direction to the respondent no. 2 to decide the Revision Application (Annexure A/1) if not decided till date within 60 days from the date of receipt of the copy of this order. The OA stands disposed of.

**(A.K.Dubey)
Member (A)**

**(J.V.Bhairavia)
Member (J)**